

12 hrs.

L.E. QUESTIONS OF PRIVILEGE:

PROF. MADHU DANDAVATE (Rajapur): Sir, what about the issue on which I had given a privilege motion?

MR. SPEAKER: I have got it now, and I shall be writing to you. I am studying it.

PROF. MADHU DANDAVATE: Sir, I want to make one submission. It is a very serious matter. It does not concern Madhu Dandavate alone, but it concerns the entire House. Before you listen to our submission, please do not go ahead with your reply.

MR. SPEAKER: I will call you.

(Interruptions)

PROF. MADHU DANDAVATE: These things cannot be discussed in the Chamber. The allegation is made against us publicly in the Maharashtra Legislature and why do you want me to discuss this matter in your Chamber? (Interruptions) Please listen to me.

MR. SPEAKER: I will go according to the rules laid down.

PROF. MADHU DANDAVATE: The Maharashtra Chief Minister is using the Maharashtra Assembly to shun me from going to the High Court and because I had alleged him of corruption and malpractices he has brought forward a privilege motion against me. Therefore, I have brought forward a motion of privilege against him. Are you satisfied that there is a *prime facie* case?

MR. SPEAKER: Let me go into this. We shall see.

(Interruptions)

PROF. MADHU DANDAVATE: These issues cannot be discussed in the Chamber. It is not a private matter between me and you.

MR. SPEAKER: I will have to decide this.

बगैर मझे कैसे बता दूँ ?

अध्यक्ष महोदय : मैंने रुल नहीं तोड़ना

है। मैं काहे को रुल तोड़ूँगा—

किन लिए ताड़ूँगा ?

How can I do that ? What can I do without studying it? I have to study everything and decide whether to reject it or accept it on merit. That is what I can do.

(Interruptions)

PROF. MADHU DANDAVATE: You had said yesterday "I cannot go on the report in the press. I have not received the communication." Now, you have received a communication from the Maharashtra Assembly.

MR. SPEAKER: Let me study it. Then, I shall let you know.

PROF. MADHU DANDAVATE: Please let us know the contents of the communication. We are entitled to know the communication. (Interruptions) In 1954, Mr. Mavalankar did not allow the issue to be raised even for a minute.

अध्यक्ष महोदय : चैक तो करने दीजिए साहब।

(व्यवधान)

PROF. MADHU DANDAVATE: All that I am asking is this.

(Interruptions)

MR. SPEAKER: Nothings will go on record.

(Interruptions)**

SHRI SATISH AGARWAL: (Jai-pur): Sir, this issue does not concern Mr. Madhu Dandavate alone. It concerns the whole House. (Interruptions). Have you not received a com-

[Shri Satish Agarwal]

munication from the Maharashtra Assembly?

(Interruptions)

MR. SPEAKER: Yes. I have.

DR. SUBRAMANIAM SWAMY (Bombay North East): Why not reject it right now and tell them what is there to consider?

(Interruptions)

PROF. MADHU DANDAVATE: Don't put us down like that I am entitled to know the contents of the communication. Let me know the contents of the communication. The House must know the contents of the communication. The House had been insulted in the Maharashtra Assembly and you are refusing to give the communication. (Interruptions).

MR. SPEAKER: I cannot say anything now. I cannot give any decision at this stage.

PROF. MADHU DANDAVATE: The entire Maharashtra Assembly has insulted me and you, and you are not prepared to read out the communication to the House. The House is entitled to know the contents of the communication received from the Maharashtra Assembly. They have insulted our House.

MR. SPEAKER: Let me study it.

(Interruptions)

SHRI INDRAJIT GUPTA (Basirhat): Sir, yesterday, the Home Minister had assured the House that by this morning he would be in a position to inform you whether or not they are going to appoint a Judicial Enquiry into the case of Mr. Jatiya and because of that you withheld your consent to a privilege motion. I wish to state that these two are entirely different things. Judicial enquiries are held into many incidents outside the House. It may or may not be held in this case. But here is a question of privilege of a Member of this House who has been assaulted by the police and brutally injured. In Shri Bhogendra Jha's case you did not wait even for a minute...

MR. SPEAKER: Privilege motion is something else.

मेरी बात सुनिए ।

(व्यवधान)

अध्यक्ष महोदय : आप सुनते क्यों नहीं हैं आप सुनिए ।

(Interruptions)

MR. SPEAKER: Nothing is going on record.

(Interruptions)**

MR. SPEAKER: I can't have double standard. I say that this case is coming up. I have allowed Mr. Jatiya and he is going to make a statement under Rule 377.

SHRI INDRAJIT GUPTA: But yesterday, he shut us up by saying that a Judicial Enquiry may be appointed.

MR. SPEAKER: That is something else.

SHRI INDRAJIT GUPTA: I know that.

MR. SPEAKER: The privilege motion is something else.

(व्यवधान)

अध्यक्ष महोदय : आपको हो क्या भना है ? आप कोई काम करने ही नहीं देंगे ? कोई अच्छा काम ।

(व्यवधान)

अध्यक्ष महोदय : क्या कर रहे हैं आप लोग ? मैं कुछ काम करने की चेष्टा करता हूँ, आप बिना वजह बोलें जा रहे हैं। बिना वजह, बगैर सिर पेर के बोले जा रहे हैं। कोई उमका मतलब नहीं है।

(व्यवधान)

अध्यक्ष महोदय : आपने कभी हल पड़ा है ?

(व्यवधान)

अध्यक्ष महोदय इनको जरा हल दिखा दीजिए ।

(व्यवधान)

अध्यक्ष महोदय : हमने जो श्री भोगेन्द्र झा के केस में किया था वह अब भी है । उनके केस में कुछ किया था कि नहीं ? पढ़ते क्यों नहीं ? पढ़ कर देखो इसमें क्या किया था ।

.... (ब्यवधान)

SHRI RAM JETHMALANI (Bombay North West): I am grateful to you for allowing the hon. Member to make a statement but do I have your assurance that after considering that statement you will apply your mind to the question of privilege?

MR. SPEAKER: That is why I am allowing him.

(Interruptions)

SHRI RAM JETHMALANI: Why don't you say so?

MR. SPEAKER: I am saying that, but you just go on non-stop like an express train.

SHRI RAM JETHMALANI: I am very grateful to you; I am very happy... (Interruptions).

MR. SPEAKER: Even Mr. Gupta does not listen. At least I expect you to listen to me and what I intend to do. You just do not listen and go on non-stop like a bullet raid. What can I do?

SHRI INDRAJIT GUPTA: There are only two days left of the session.

MR. SPEAKER: Don't worry; I am seized of the matter; we shall take care of it.

SHRI RAVINDRA VARMA: (Bombay North): Shri Madhu Dandavate has raised a question of privilege...

MR. SPEAKER: Nothing doing.

SHRI RAVINDRA VARMA: What do you mean by that? You cannot wave me off in that fashion?... (Interruptions). It is a matter of the privilege of the House. It has nothing to do with the rights of one Member...

MR. SPEAKER: I have told you; I have to study it. Why are you going on like this?

SHRI RAVINDRA VARMA: You have received a communication. Yesterday you were pleased to state in the House that if you received a communication, you would let the House know. Now, if you have received a communication...

अध्यक्ष महोदय : मैंने कब कहा है आपको कि नहीं दूंगा ।

SHRI RAVINDRA VARMA: Let me make my submission.

MR. SPEAKER: Why are you trying to say all this.

SHRI RAVINDRA VARMA: Why are you not willing to listen?

MR. SPEAKER: You are putting words in my mouth. How can I listen to irrelevant things?

SHRI RAVINDRA VARMA: Without listening to me how can you say that I am irrelevant?... (Interruptions).

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष जी, मैंने एक प्रिजलेज मेशन दिया है और एक ऐडनर्नमेंट मेशन दिया है । मैनपरी की स्थिति के सम्बन्ध में

(ब्यवधान)

MR. SPEAKER: Not allowed. It is under my consideration. Not allowed. I cannot allow a discussion. I have to see it.

सारे आदमी एक साथ क्यों बोल रहे हैं ? एक आदमी को क्यों नहीं बोलते देते ?

What is this? I have to find out, whether he had called that S. P. or not, whether he did it deliberately, or he was not informed of it, I have to find out the facts.

श्री राम विलास पासवान : आप दो मिनट मुन लीजिए ।

अध्यक्ष महोदय : मैं क्यों मुन लू जब आपने मुझे लिख कर दिया है । आप अनसुने-गरिबी हाउस का टाइम जाया करते हैं ।

It is my duty to find out. I have to find out the facts.

(Interruptions)

This is becoming a daily habit. I am telling you that it is under my consideration. I must find out the facts.

श्री राम विलास पासवान : आपने इसी सदन में कहा था कि मैं देख ली इणू...

अध्यक्ष महोदय : मैंने करवा दिया देख ली पर ।

I have done it. How many times are you going to raise it? On the first day I discussed it.

श्री राम विलास पासवान : आपने काल अटेंशन लिया था और कह दिया कि इस पर डिस्कशन होगा...

(व्यवधान)

अब पार्लियामेंट बन्द होने वाली है दो दिन बाद ।

MR. SPEAKER: No; I cannot take every subject daily.

(Interruptions)**

MR. SPEAKER: Nothing is going on record. Do not record this.

SHRI N. K. SHEJWALKAR (Gwalior): On a point of order. We will be laying down, with due respect, a wrong practice for referring the matter to the Privileges Committee like this ... (Interruptions).

MR. SPEAKER: I must know what are you talking about.

SHRI N. K. SHEJWALKAR: Day before yesterday, the statement was given to yourself in the Chamber in writing...

अध्यक्ष महोदय : मुझे बात दीजिए ।

श्री एन.के. शेजवल्कर : जटिया जी के मामले पर मैंने परमों चैम्बर में स्टेटमेंट दिया उनके बाद अगर आप इन्फिस्ट करेंगे कि हाउस में मेम्बर पढ़ें बी.आम.ना प्रिविलेज कमेटी में दिया जायगा ।

That will be absolutely a wrong procedure.

MR. SPEAKER: Absolutely irrelevant. I have my precedents. Not allowed.

SHRI RAM JETHMALANI: Are you today in a position to assure us that before the House adjourns, you will be able to take a decision on this matter?

MR. SPEAKER: I am very much at it. Why should I delay it? If I am satisfied I will do it.

SHRI RAM JETHMALANI: I have no doubt about that. Are you in a position to give some assurance that before the House adjourns you will do that?

MR. SPEAKER: Your honour is my honour. Why should I doubt it, and why should you doubt it?

SHRI N. K. SHEJWALKAR: What is this? This is a wrong thing. It makes a difference. It is a matter of...

अध्यक्ष महोदय : आप पढ़कर देखिये ।

Yes, Mr. Harikesh.

(Interruptions)

अध्यक्ष महोदय : आप पढ़कर नहीं आते, गजवाल्कर जी, तो मेरा दाप नहीं है ।

I have gone through it. What I am doing is absolutely according to rules.

(Interruptions)**

MR. SPEAKER: No. Not allowed; not allowed.

(Interruptions)**

SHRI HARIKESH BAHADUR:**

MR. SPEAKER: Not allowed. Not allowed.

(Interruptions)**

MR. SPEAKER: Not allowed.

(Interruptions)**

MR. SPEAKER: Nothing is allowed.

(Interruptions)**

MR. SPEAKER: Not allowed .

(Interruptions)**

MR. SPEAKER: I have allowed Mr. Halder. Mr. Harikesh Bahadur, you are not going on record.

(Interruptions)**

MR. SPEAKER: Nothing. Nothing doing. Nothing doing.

(Interruptions)**

SHRI KRISHNA CHANDRA HALDER (Durgapur): What Prof. Madhu Dandavate has said is not only a personal matter. You have received a communication from Maharashtra Assembly, this is a concern of the whole House....

MR. SPEAKER: It is irrelevant. Nothing doing .

(Interruptions)**

MR. SPEAKER: Nothing doing. Now Paper_s Laid. Mr. Sethi.

12.12 hrs.

PAPERS LAID ON THE TABLE

REVIEWS AND ANNUAL REPORTS OF HINDUSTAN PETROLEUM CORPORATION LTD., BOMBAY, COCHIN REFINERIES LTD., AMBALAMUGAL, ERNAKULAM FOR 1980-81 ETC., ETC.

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1980-81.

(ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3137/81].

(b) (i) Review by the Government on the working of the Cochin Refineries Limited, Ambalamugal, Ernakulam District, for the year 1980-81.

(ii) Annual Report of the Cochin Refineries Limited, Ambalamugal, Ernakulam District, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3138/81].

(c) (i) Review by the Government on the working of the Engineers India Limited New Delhi, for the year 1980-81.

(ii) Annual Report of the Engineers India Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor